

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. 698 of 1997
(UNLISTED)

Date of Order: 23.6.97.

Present: Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S.Mukherjee, Administrative Member.

NANDA ROY & ANR.

-VS-

UNION OF INDIA & ORS.

Heard on: 23.6.97. For the petitioners: Mr. T.N.Bandyopadhyay, counsel
with Ms.B.Banerjee, counsel.
For the respondents: NONE.

O R D E R

A.K.Chatterjee, V.C.

This is filed as an unlisted motion to-day.

Nagendra Nath Roy was an employee of N.F.Rly. who has passed away in harness on 6.8.94 leaving behind two wives, namely the petitioner no.1 and the respondent no.5 besides the children by them. There was an agreement between the survivors of the deceased under which the respondent no.5 was to get the retiral benefits while the sone of the petitioner no.1, impleaded as petitioner no.2 herein to be given appointment on compassionate ground. It is now alleged that the respondent no.5 is trying to ^{get} ~~acquire~~ an appointment for her daughter on compassionate ground, which if allowed, would enable her to get double benefit and would violate the terms and conditions of the compromise petition which has already been accepted by the concerned authorities. The petitioner no.2 has made representation to the authorities with an appeal to employ him on compassionate ground which is still pending.

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In such circumstances, hearing the 1d. counsel for the petitioners and on perusal of the application, we consider it appropriate to dispose of the application itself with a direction upon the respondents, in particular, respondent no. 2 herein to treat the application itself as a representation for the reliefs claimed therein and to dispose it of by passing a speaking order within 6 weeks from the date of communication of this order and communicate the same immediately to the petitioners.

This application moved out of the list this day is accordingly disposed of.

Petitioner shall communicate the Order passed this day and serve a copy of the same along with a copy of this application to all the respondents.

Certified copy of this Order be given to the petitioners within 48 hours.

M. S. Mukherjee
(M. S. Mukherjee)
Member (A)

A. K. Chatterjee
(A. K. Chatterjee)
Vice-Chairman.